

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 15
TA (Co. Act)- 14(PB)/2024

IN THE MATTER OF:

Ashok Gopichand Karia
v.
Eagle Soraj Townships Pvt. Ltd.

.... Petitioner/Applicant

.... Respondent

Order under Rule 16(d) NCLT, 2016

Order delivered on 10.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the Petitioner : Sr. Adv. Dr. G.V. Rao, Adv. A.K. Upadhyay,
Adv. G.P. Madaan, Adv. Rahul Kapoor
For the Respondent :

ORDER

Dr. G.V. Rao, Ld. Sr. Counsel appeared on behalf of the Petitioner alongwith Mr. G.P. Madaan. Despite, affidavit of service, none appeared on behalf of the Respondent. No reply has been filed.

In the interest of justice, one last opportunity is being given to the Respondent to appear and file reply, if any.

At request, list the matter on **07.06.2024**.

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

10.05.2024
Lalit